

RAMJIBONPUR MUNICIPALITY
NOTICE INVITING e-Tender

NIT No. - 02 Dated -23.06.2023

The Chairman, on behalf of the Board of Councillors of Ramjibonpur Municipality invites Tenders on Percentage-Rate-Basis by two bid system for the Supply, erection fitting & fixing of LED Street Light (30 Watt) in existing poles at different roads and places Covering Ward. - 1 to 11 within Ramjibonpur Municipality area. (under The Green city Mission through electronic tendering (e-Tendering) from the enlisted contractor of Municipalities & reliable bonafied resourceful tenders/Bidders.

Tender Ref. No. : WBMAD/ULB/RM/CM/NIT-02/2023-24

Tender ID : 2023_MAD_543966_1

Last date & time for submission of bid through online is 10.07.2023 upto 2:00 P.M.

The details will be available on websites : www.wbtenders.gov.in (or) www.etender.wb.nic.in and Office Notice Board

Sd/-
Chairman, Ramjibonpur Municipality

JHARKHAND URBAN INFRASTRUCTURE DEVELOPMENT COMPANY LIMITED
(Govt. of Jharkhand Undertaking)

JUIDCO Bhawan, Kutchery Chowk, Ranchi-834001, Jharkhand.
Ph.No.: +91-651-2252878; e-mail id: pdjt.juidco@gmail.com
CIN: U45200JH2013SGC001752

NIT No. : JUIDCO/NIT/PPP/ISBT/Ranchi/539
Date: 23 June, 2023
Tender ID : - 2023_UDD_70374_1
PR No.: 296132

Corrigendum- 3

All bidders are hereby announced that Corrigendum- 3 is released for tender having details as mentioned above for "Development of Inter-State Bus Terminal at Ranchi in Jharkhand on PPP Basis". The bidders are advised to consider the same before submission of their bids against the tender.

Note: Corrigendum- 03 can be referred from the e-tender site of Govt. of Jharkhand i.e., (<https://jharkhand.tenders.gov.in>)

Sd/-
Project Director (Technical)
JUIDCO Ltd., Ranchi

PR.NO.300771 Urban Development and Housing(23-24):D

ASSAM POWER GENERATION CORPORATION LIMITED
NOTICE INVITING TENDER

E-tenders are invited from the intending contractors/firms/suppliers for "Supply, Installation and Commissioning of Field Instruments and Rate Contract for Condition Monitoring through PV Analysis of 04 (four) nos. Reciprocating Gas Compressors at Lakwa Thermal Power Station, Maibella (LTPS), Suftry-785689, Dist. Charaideo, Assam" required in Lakwa Thermal Power Plant (LTPS), Assam Power Generation Corporation Limited, Maibella, District: Charaideo, P.O. Suftry, Pin-785689, Assam under the Department of Power, Govt. of Assam with an estimated amount of ₹32,92,200.00 (Rupees thirty-two lakh ninety-two thousand two hundred only). An amount of ₹65,840.00 (Rupees Sixty-Five Thousand Eight Hundred Forty only) is to be submitted as EMD/Bid Security. The Tender documents can be downloaded from the e-procurement portal www.assamtenders.gov.in from 17.00 hours of 23-06-2023.

- The last date of submission of tender document on the e-procurement portal is 12:00 hours of 14-07-2023.
- The technical bid will be opened online on the e-procurement portal at 12:00 hours on 15-07-2023.

The TIA reserves the right to accept or reject any bid/tender, and to cancel/annul the bidding process and reject all bids at any time prior to contract award.

Sd/- Chief General Manager (Gen)
APGCL, Bijulee Bhawan, Paltan Bazar, Guwahati - 1

VARDHMAN HOLDINGS LIMITED
CIN: L17111PB1962PLC002463

Registered Office: Chandigarh Road, Ludhiana, Punjab, India 141010, Tel. No. 91-161-2228943-48
Fax No.: 91-161-2601048, Email: secretarial.lud@vardhman.com, Website: www.vardhman.com

NOTICE**Mandatory Transfer of Equity Shares of the Company to Investor Education and Protection Fund (IEPF)**

Pursuant to the provisions of Section 124 (5) & 124(6) of the Companies Act, 2013 (Act) read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 (the "Rules"), as amended from time to time, the Company is required to transfer the unpaid dividend and also the shares for which dividend has not been claimed/paid for seven (7) consecutive years to IEPF Authority ("IEPF Account").

As per the 'Rules', the Company has sent individual notices to the concerned shareholders requesting them to claim the dividend. A list of the same is displayed on the website of the Company.

Notice is hereby given to all such shareholders to claim their dividend for the FY 2015-16 and onwards before the same is transferred to the IEPF Account. In case the Company does not receive any communication from the concerned shareholders by September 30, 2023, the Company shall, in compliance with the 'Rules' transfer unpaid dividend and shares to IEPF Account without any further notice and no claim shall lie against the Company in respect of the same. Shareholders can claim shares and dividend transferred to IEPF Account by complying due procedure given in the Rules, details of which are also available at www.iepf.gov.in.

In case the shareholders have any queries in the matter, they may contact the Company at above mentioned contact details.

For Vardhman Holdings Limited

Sd/-
Place: Ludhiana (Swati Mangla)
Date: 23/06/2023 Company Secretary

FORM B

PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF RAJPROTIM AGENCIES PRIVATE LIMITED.

SN.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	Rajprotim Agencies Private Limited
2.	Date of Incorporation of Corporate Debtor	8 th July, 2003
3.	Authority under which corporate debtor is incorporated/ registered	Registrar of Companies – Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U51109WB2003PTC096541
5.	Address of the registered office and principal office (if any) of the corporate debtor	49/89, Prince Golan Mohammad Rogoff Garden, Kolkata - 700033
6.	Date of closure of Insolvency Resolution Process	21 st June, 2023
7.	Liquidation commencement date of corporate debtor	22 nd June, 2023
8.	Name and registration number of the insolvency professional acting as liquidator	Pratim Bayal IBB/PA-003/IP-N00213/2018-2019/12385
9.	Address and e-mail of the liquidator, as registered with the Board	18/1 Tarapur Main Road, Ghosh Para, Agarpara, Kolkata, West Bengal - 700109, pratimbayal@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Resurgent Professionals LLP Central Plaza, 7 th Floor, Room No. 708, 2/6, Sarat Bose Road, Kolkata – 700020, corp.rajs@resurgentpr.com
11.	Last date for submission of claims	22 nd July, 2023

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of liquidation of the Rajprotim Agencies Private Limited on 22nd June, 2023.

The stakeholders of Rajprotim Agencies Private Limited are hereby called upon to submit their claims with proof on or before 22nd July, 2023, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Pratim Bayal
Liquidator

Date: 24.06.2023 Rajprotim Agencies Private Limited (Under Liquidation)
Place: Kolkata IBB/PA-003/IP-N00213/2018-2019/12385

TPNODL**TP NORTHERN ODISHA DISTRIBUTION LIMITED**

(A Tata Power & Odisha Government Joint Venture)

Regd. Off: Corp Office, Janaganj, Remuna Golei, Balasore, Odisha-756019

CIN No.: U40106OR2021SGC035951; Website: www.tpnodl.com

NOTICE INVITING TENDER (NIT) June 24, 2023

Sl. No	Tender Enquiry No.	Work Description
1	TPNODL/OT/2023-24/2500000391	Rate Contract For Supply Of PSC Poles at TPNODL
2	TPNODL/OT/2023-24/2500000379	Rate Contract For Supply Of Resin Cast 1 Phase CT at TPNODL
3	TPNODL/OT/2023-24/2500000341	Rate Contract For Supply Of Different Type Of LA's at TPNODL
4	TPNODL/OT/2023-24/2500000386	Rate Contract For Supply Of Different size of GI Nut& Bolt at TPNODL
5	TPNODL/OT/2023-24/2500000395	Rate Contract For Supply Of AB switch Contacts at TPNODL
6	TPNODL/OT/2023-24/2500000362	Rate Contract For Hiring of Vehicles at PAN TPNODL

* MSMEs registered in the State of Odisha shall pay tender fee of Rs. 1,000/- including GST.

** EMD is exempted for MSMEs registered in the State of Odisha.

For more details like bid due date, EMD, tender fee, bid opening date etc. of the Tenders, please visit "Tender" section TPNODL website <https://tpnodl.com>. The tender will be available on TPNODL website. Future communication / corrigendum to tender documents, if any, shall be available on website.

Chief- Contracts & MM



Regd. Office: Plot No. B-12 to B-15, Phase II, MEPZ- SEZ, Tambaram, Chennai - 600045

CIN : L29142TN1992PLC021997, Phone : +91-44-42298199 / 22628199

E-mail : investorservices@igarashimotors.co.in / website : www.igarashimotors.com

Notice to Shareholders regarding transfer of Equity Shares of the Company to Investor Education and Protection Fund (IEPF)

Notice is hereby given in compliance with the provisions of Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 (Rules) and Section 124(6) of the Companies Act, 2013, which came into effect from September 07, 2016 and subsequent amendments, the Company is mandated to transfer all such shares respect of which dividends has not been paid or claimed by the shareholders for the seven consecutive years or more to Investor Education and Protection Fund (IEPF) Demat Account. Such shares shall be transferred within a period of thirty days of becoming due to be transferred to the Fund.

Based on the above Rules, the Company will now transfer the unpaid/unclaimed Final Dividend and corresponding shares for the financial year 2015-16 to IEPF Demat Account in view of the reason that periods of seven years have since elapsed after the said dividends were declared and paid.

Individual notices have already been sent to respective shareholders at their latest available address in the Company/ Registrar and Share Transfer Agent (RTA) records on May 26, 2023 inter alia providing the details of shares being transferred to IEPF Demat Account and list of such shareholders along with their folio numbers or DP ID-Client ID is also displayed on the website of the Company (www.igarashimotors.com)

The concerned shareholders are requested to claim the unpaid/unclaimed final dividend amount(s) on or before August 31, 2023 failing which the unclaimed dividend and corresponding shares including all benefits accruing on such shares, if any, shall be transferred to IEPF Suspend Account.

It may be noted that to comply with the aforesaid regulations, the Company will initiate the action without any further notice on or after September 18, 2023 as under.

- In case of shares held in Demat mode - by transfer of shares directly to Demat account of the IEPF through the Depositories of shareholders concerned.
- In case of shares held in Physical mode - by issuing new duplicate share certificate in lieu of Original share certificate and thereafter transfer the same to the Fund by converting into Demat mode through Depositories.

Upon issue of such new shares certificates, the original share certificates registered in their names will stand automatically cancelled and be deemed non-negotiable. It may however be noted that no such further action would be required in respect of shares held in Demat form.

In case the concerned shareholders wish to claim the shares and dividend after transfer to IEPF Demat Account, a separate application can be made to the IEPF Authority, in Form IEPF- 5, as prescribed under the Rules and the same is available at IEPF website i.e www.iepf.gov.in

For further information/request to claim the unpaid/unclaimed dividend(s), the concerned shareholders may contact the RTA of the Company at: **Mis. Cameo Corporate Services Ltd.**, Unit: Igarashi Motors India Limited, Subramanian Building, 5th Floor, No.1 Club House Road, Chennai 600002, Phone: 044 4002 0700, Email: investor@cameoindia.com

For Igarashi Motors India Limited

Place : Chennai

Date : June 17, 2023

P.Dinakara Babu
Company Secretary

REGIONAL OFFICE, GREATER KOLKATA
3, Middleton Row, Parkstreet Area, Kolkata - 700 071, W.B.
Tel. No. 033 4065 8142
E-mail : crd.rogreaterkolkata@unionbankofindia.bank**DEMAND NOTICE**

Notice under Section 13(2) read with Section 13(3) & 13(8) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No.2 of 2002).

Demand Notices were issued to the below mentioned Borrower / Guarantor in respect of loan availed by them and after the loan account becoming NPA giving them 60 days' time to pay the outstanding dues of the bank. Notice(s) sent but acknowledgment yet not received. We have indicated our intention of taking possession of secured assets detailed below in case of failure of Borrower / Guarantor in repaying the outstanding dues within the said time of 60 days.

These Borrower(s) / Guarantor(s) are notified hereby to repay the outstanding dues as mentioned below within 60 days from the publication of this notice to avoid further action under SARFAESI Act. They are also advised to collect detailed notice lying in our Office.

Sl. No.	a) Name of Account / Borrower's / Guarantor's / Mortgagee's b) Name of the Branch	Description of Secured Assets	a) Date of NPA b) Date of Demand Notice c) Outstanding Amount
1.	a) Applicant : M/s. Sanjibon Bastralaya Proprietor : Mr. Dipankar Naskar Krishnapada Bazar, P.O. - Arapanch, South 24 Parganas, Pin - 700 150, West Bengal b) Mr. Dipankar Naskar (Proprietor) , S/o. Dushurathi Naskar, Krishnapada Bazar, P.O. - Arapanch, South 24 Parganas, Pin - 700 150, West Bengal. Also at : Addirabad, P.O. - Biniabow, P.S. - Sonarpur, District - South 24 Parganas, Pin - 743 613, West Bengal b) Sonarpur Branch (548501)	All that Part and parcel of shop on a land area measuring 111 Sq.ft. known as Plot No. 108 together with under construction of proposed Two Storied Commercial Building which is lying and situate at Paraganas – Medan Molla, Mouza - Arapanch Gram, J.L. No. 28, RS No. 169, Touzi No. 109, RS Khatian No. 102, L.R. Khatian No. 87, R.S. Dag No. 261, L.R. Dag No. 266 with police station and ADSR Sonarpur, within Sonarpur II, Gram Panchayet, Holding No. 921, District - 24 Parganas South in the name of Mr. Dipankar Naskar , S/o. Dushurathi Naskar. Butted & Bounded by (As per site plan annexed with Deed : North - By 6' wide Common Passage, thereafter other's land; South - By other's Land, East - By Passage, West - By Other's Land.	a) 28.08.2019 b) 24.04.2023 c) Rs. 6,98,975.34 (Rupees Six Lakhs Ninety Eight Thousand Nine Hundred Seventy Five and Paise Thirty Four only) as on 24.04.2023 together with future interest and charges thereon
2.	a) Applicant : Mr. Soumitra Senapati S/o. Sidhar Senapati Co-Applicant : Smt. Suparna Senapati W/o Soumitra Senapati Both are at : Shibpur, Howrah, P.O. - Shibpur, P.S. - Shibpur, District - Howrah, Pin - 711314, West Bengal Also at : 1st Floor, Flat No. 2, Premises No. 51/E, Bir Ananta Ram Mondal Lane, Holding No. 503, Ward No. 21, Near Vinayak Enclave & Prince Hall Marketing Centre, P.O. - Sinterhe, P.S. - Baranagar, Dist - 24 PGS North, Kolkata - 700 050 And also at : C/o. Deb Kumar Bhattacharya, 39/34, Mondal Para Lane, Kolkata - 700 090, P.S. - Baranagar, Dist - 24 Pgs North, Pin - 700 050, West Bengal. b) South Sinterhe Branch (564362)	All that piece and parcel of one Residential Flat being No. 02, with Marble finished flooring without lift facility, measuring 568 Sq.ft. (Five Hundred Sixty Eight Sq.ft.) super built up area consisting of 2 (Two) Bed Rooms, 1 (One) Dining cum Drawing, 1 (One) Kitchen, 1 (One) Toilet and 1 (One) Balcony on the back side of the First Floor of the building constructed on the piece and parcel of land measuring about more or less 1 (one) Cottah 12 (Twelve) Chittacks 18 (Eighteen) Sq.ft. along with (G+3) storied Building standing thereon within P.S. & Municipality - Baranagar, Ward No. 21, pertaining to J.L. No. 10, R.S. / L.R. Khatian No. 302, Mouza - Nainan Purga, Re. Sa. No. 12, R.S. / L.R. Dag No. 306, Holding No. 503, under Touzi No. 1298/2833, District - 24 Parganas North, being Premises No. 51/E, Bir Ananta Ram Mondal Lane, Kolkata - 700 050, within Sub-Registry Office - Cossipore Dum Dum in the name of Mr. Soumitra Senapati . Land on which flat constructed Butted & Bounded by : On the North - By 16' wide Municipal Road; On the South - By Premises No. 51/D, Bir Ananta Ram Mondal Lane; On the East - By 20' wide Municipal Road; On the West - By Premises No. 51/I, Bir Ananta Ram Mondal Lane.	a) 29.10.2022 b) 03.06.2023 c) Rs. 16,78,395.54 (Rupees Sixteen Lakhs Seventy Eight Thousand Three Hundred Ninety Five and Paise Fifty Four only) as on 03.06.2023 together with future interest and charges thereon
	a) Applicant : Mrs. Sumita Chakraborty W/o. Sankar Chakraborty, Co-Applicant : Mr. Anirban Chakraborty S/o. Sankar Chakraborty, Both are at : 14/1, Ramlal Banerjee Road, Baranagar, P.S. - Baranagar, Dist. - North 24 Pgs, Kolkata - 700 036, Also at : Premises No 177, Kashinath Dutta Road, Baranagar, P.S. - Baranagar, Dist. - North 24 Pgs, Kolkata - 700 036. b) Lake Town Branch (39070)	All that the brick built dwelling house, tenement, hereditament and premises together with the piece and parcel of land thereunto belonging whereon or on part whereof the same is erected and built containing an area of 2 Cottah 14 Chittacks and 12 Sq.ft. be the same a little more or less including the right title and interest in the common passage on the eastern side of the said property, situated and lying at and being Municipal Premises No. 177, Kashinath Dutta Road, Kolkata - 700 036 in the District of 24 Parganas North within the limit of Baranagar Municipality, P.S. - Baranagar, Sub Registry Office Cossipore Dum Dum, District Registration Office Barasat, comprised in the Holding No. 29, Division 1, Sub Division No. 3, Touzi No. 1068/2833, Old Khatian No. 2438, Present Khatian No. 4535, Old Dag Nos. 7511, 7512, Present Dag No. 7525, Mouza-Baranagar, J.L. No. 5, Revenue Survey No. 6, in the collectorate of 24 Parganas being Holding No. 88, Circle No. 6 in the Municipal Assessment Record in the name of Sumita Chakraborty , W/o. Sankar Chakraborty, Butted & Bounded by Land: On the North - The Land and Premises of Charu Chandra Dutt, On the South - The Land and Premises of Mani Mohan De, On the East - Common Passage of 18' Feet Width, On the West - The Land and Premises of Raghubadai Mitra. (As per Deed No. I-7187 of the year 2011)	a) 28.02.2023 b) 26.05.2023 c) Rs. 10,19,072.03 (Rupees Ten Lakhs Nineteen Seventy Two and Three Paise only) as on 26.05.2023 together with future interest and charges thereon

Date : 24.06.2023

Place : Kolkata

Authorised Officer

Union Bank of India

**Mphasis Limited**

Regd. Office: Bagmane World Technology Centre, Marathahalli Outer Ring Road, Doddanahundi Village, Mahadevpura, Bengaluru - 560048. CIN: L30007KA1992PLC025294
Tel: 91 80 6750 1000
Website: www.mphasis.com
email: investor.relations@mphasis.com / 32.agm@mphasis.com

Notice**32nd Annual General Meeting to be held over Video Conference, Record Date and Dividend information**

Notice is hereby given that the thirty second Annual General Meeting ("AGM") of Mphasis Limited will be held at 9:00 am (IST) on Thursday, 20 July 2023, through Video Conferencing ("VC") in compliance with General Circulars No. 10/2022 issued by the Ministry of Corporate Affairs (MCA) dated December 28, 2022 and SEBI circular No. SEBI/HO/CFD/PoD-2/P/CIR/2023/4 dated 5 January 2023 issued by the Securities and Exchange Board of India (SEBI) (hereinafter collectively referred to as the "Circulars"), to transact the ordinary business contained in the Notice of the thirty second AGM (the "Notice") together with the additional information in respect of the Directors seeking re-appointment and the explanatory statement pursuant to the Companies Act, 2013.

Notice is further hereby given that the thirty second Annual Report for the financial year ended 31 March 2023 together with the Notice of the AGM, is being dispatched physically or through electronically, individually to the members of the Company at their registered addresses/ e-mail IDs which are registered with the Company/Depositories, in accordance with the Circulars, to those members whose names appear in the register of members/list of beneficial owners as at 9 June 2023. The Annual Report and the Notice of the AGM is available on the website of the Company: www.mphasis.com and also on the website of the National Stock of India Limited (NSE) www.nseindia.com and the BSE Limited, www.bseindia.com.

The Company is pleased to provide e-voting facility to the Members to exercise their right to vote through electronic means (remote e-voting) on all resolutions as set out in the said Notice and has engaged National Securities Depository Limited (NSDL) as the agency to provide the e-voting facility. The manner of voting remotely for shareholders holding shares in dematerialized mode, physical mode and for shareholders who have not registered their email addresses is provided in the Notice being sent to the shareholders.

Those members who are present in the AGM through VC and had not cast their votes on resolutions through remote e-voting and are otherwise not barred from doing so, shall be eligible to e-vote during the AGM.

Shareholders holding shares in demat mode are requested to contact their Depository Participant ("DP") and register their e-mail address as per the process advised by their DP. Shareholders holding shares in physical mode are requested to furnish their e-mail address and mobile number with the Company's Registrar and Share Transfer Agent viz., Integrated Registry Management Services Private Limited at gin@integratedindia.in. Members holding shares in physical form or who have not registered their e-mail address with the Company can cast their vote through remote e-voting or e-vote during AGM by following the below process for obtaining the e-voting credentials:

- In case shares are held in physical mode, provide the folio No., name of shareholder, scanned copy of the share certificate (front and back), PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhar Card) by email to 32.agm@mphasis.com.
- In case shares are held in demat mode, provide DPID-CLID (16 digit DPID + CLID or 16 digit beneficiary ID), Name of shareholder, client master or copy of Consolidated Account statement, PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhar Card) to 32.agm@mphasis.com.
- Alternatively, member may send an e-mail request to evoting@nsdl.co.in for obtaining User ID and Password by providing the details mentioned in Point (1) or (2) as the case may be.

In compliance with Section 108 of the Companies Act, 2013 and rules thereunder, as amended, and SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, Mr. S P Nagarajan (PCS No.4738), Practicing Company Secretary, has been appointed as the scrutinizor to scrutinize the voting process in a fair and transparent manner.

The following is the schedule of events for e-Voting:

Date of completion of dispatch of Notice	Monday, 26 June 2023
Cut-off date for remote e-voting	Thursday, 13 July 2023
The date and time of commencement of remote e-voting	Saturday, 15 July 2023 at 9:00 AM
Closing of remote e-voting	Wednesday, 19 July 2023 at 5:00 PM
Declaration of results of voting	The results will be declared forthwith, upon receipt of scrutinizor's report within 48 hours from the date of the AGM i.e. before Saturday, 22 July 2023, before 5 pm and placed at the registered office of the Company, Mphasis Limited, Bagmane World Technology Centre, Marathahalli Outer Ring Road, Doddanahundi Village, Mahadevpura, Bengaluru – 560 048 and also at the Corporate Office of the Company "Bagmane Laurel", Bagmane Technology Park, Byrasandra Village, C V Raman Nagar, Bengaluru – 560 093. Further the results will be hosted on the website of the Company at www.mphasis.com despite of being hosted on the website of the Stock Exchanges.

The Notice of the AGM is uploaded on the website of the Agency, NSDL, at <https://www.evoting.nsdl.com/>. Notice is also hereby given that the Register of Members and Share Transfer Books of the Company will remain closed from Thursday, 6 July 2023 to Thursday, 20 July 2023 (both days inclusive).

Shareholders may note that the Board of Directors in their meeting held on 27 April 2023 has recommended a dividend of ₹50 per equity share. The dividend once approved by the shareholders in the ensuing AGM will be paid (subject to deduction of taxes at source as per the Income-tax Act, 1961) electronically to those shareholders who have updated their bank account details. Members holding shares in electronic form, who have not registered their bank particulars are requested to update the same with their respective Depositories and members holding shares in physical form are requested to update their bank particulars to the Company's Registrar and Share Transfer Agents at gin@integratedindia.in to enable the Company to disburse the dividend to your bank account directly.

In respect of the shareholders who have not updated their bank account details, the dividend warrants/ demand drafts / cheques will be dispatched to the shareholders at their registered addresses. However, if the postal facility is not fully functional in the Country due to any pandemic, the same will be dispatched when the postal facility is fully functional.

Shareholders may note that the Income-tax Act, 1961 (Act), as amended by the Finance Act, 2020, mandates that the dividends paid or distributed by a Company, on or after April 1, 2020, shall be taxable in the hands of shareholders. The Company shall therefore deduct tax at source (TDS) at the time of making the payment of final dividend. The shareholders are requested to note the following in this regard.

For Resident Shareholders, taxes shall be deducted at source under Section 194 of the Act, as follows –

Shareholders having valid PAN	10% or as notified by the
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